



GOVERNMENT OF MEGHALAYA

LAW (A) DEPARTMENT

THE MEGHALAYA EXCISE AMENDMENT RULES 1973/1979/1987/1995/2008 /2009/2010/2012

MEGHALAYA EXCISE (AMENDMENT) RULES, 1973

Notification No. ERT. (E) 23/73/3, dated the 19th January, 1974.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act, 1910 (Assam Act 1 of 1910 as adapted by Meghalaya), the Governor of Meghalaya is pleased to make the following amendments to the Meghalaya Excise Rules (Assam Excise Rules published under Assam Government Notification No. MEX 60/45/2, dated the 11th April, 1945 as adapted by Meghalaya) in the manner hereinafter appearing:

1. Short title and commencement.- (1) These rules may be called the Meghalaya Excise (Amendment) Rules, 1973.

(2) They shall come into force at once.

2. Amendment of Rule 210.-For Rule 210, the following shall be substituted, namely:

“210. No country spirit shops under the contract supply system and no outstill shop under outstill system of supply shall ordinarily be settled below the minimum monthly vend/licence fee of Rs. 300 (three hundred).An outstill other than an outstill shop shall not be settled or renewed below the following annual fee namely:

- | | |
|--|------------------------|
| (a) Within a radius of 5 K.M. of | Rs.500 Shillong/Jowai. |
| (b) Interior and outside a radius of 7 K.M. from Shillong/Jowai. | Rs.400 |
| (c) Umjajew and Umshyangiar Distillery or any other distillery. | Rs.300” |

3. Insertion of a new heading rule.- After Rule 292 the following heading and rule shall be inserted, namely:

“(C) COUNTRY SPIRIT

292-A.Licence for sale of country spirit by a licensed dealer. -Licence for the retail sale of country spirit for consumption on the premises other than country spirit shop may be granted by the Collector with the previous sanction of the State Government on a licence fee of Rs. 300 (Rupees three hundred) per annum.

NOTIFICATIONS

No. MEG/CE-152/72, dated the 11th April, 1976.- In exercise of the powers conferred by Section 36(2)(j) of the Assam Excise Act, 1910 (Eastern Bengal and Assam Excise Act 1 of 1910), the Governor of Meghalaya is pleased to make further amendment, to the following rules, namely:

In Table I under Rule 244 for “rate of annual licence fee” substitute the following:

Licence (1)	Rate of annual fee (2)
(1) Licence for the wholesale of foreign liquor to the trade	Rs.800
(2) Licence for retail sale of foreign liquor to the public for consumption “Off” the premises.	Rs.400
(3) Licence for the sale of foreign liquor to the public for consumption ‘On’ the premises except hotels, restaurants, theatres, cinemas or other places.	Rs.400
(4) Licence for the sale of foreign liquor in a hotel.	Rs.400
(5) Licence for the sale of foreign liquor in a club including proprietary club, the profits of which are divisible among the shareholders or members.	Rs.400
(6) Canteen tenant licence under Military canteen system.	Rs.200.

COMMENTS

The above amendments came into force with effect from 1st April, 1973.

¹Notification No. ERETS (E)-14/89/73, dated 27.4.1995.- For the purpose of realisation of Excise duty, the brands of India-made foreign liquor are classified as follows with effect from 1st May, 1995.

India-made foreign liquor: Whisky, Brandy, Rum, Gin, etc.

- | | |
|-------------------------|--|
| (a) Cheap Brand | The cost price of which is up to Rs.450 per case. |
| (b) General Brand | The cost price of which is Rs.451 up to Rs.550 per case. |
| (c) Deluxe Brand | The cost price of which Rs.551 up to Rs.1099 per case. |
| (d) Premium Brand | The cost price of which is Rs.1,100 up to Rs.3,000 per case. |
| (e) Super Premium Brand | The cost price of which is Rs.3,001 and above per case. |

This is in partial modification of this Department’s Notification No. ERTS (E)-14/89/59, dated 14th December, 1994.

²Notification No. ERTS (E)-14/89/72, dated 27,4,1995.- In exercise of the powers conferred by Section 21 of the Meghalaya Excise Act (Assam Excise Act 1 of 1910) and in modification of this Department’s Notification No. ERTS (E)-14/89/51,

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1. Published in the Meghalaya Gazette, Part V-A, date 11.5.1995, page 111.
 2. Published in the Meghalaya Gazette, Part V-A, date 11.5.1995, page 108.

NORTH-EASTERN REGION LOCAL ACTS AND RULES

Dated 8th November, 1993 Government of Meghalaya hereby direct that the rate of Excise duty on India-made foreign liquor of all kinds named below imported or manufactured in any distillery or brewery in the territories of Meghalaya in which the Act applies shall be levied at the rate as mentioned below against each kind with effect from 1st May, 1995:

Kinds of India-made foreign liquor	Quantity	Rate of Excise Duty
1. Beer-		
(a) Proof strength of below 8.75	Per litre	Rs.8.95. Per litre
(b) Above 8.75 proof strength	Per litre	Rs.70 per case of 12 bottles of 650 ml.
2. India-made foreign liquor per L.P.L. Whisky, Brandy, Rum, Gin, etc.-		
(a) Cheap Brand	Per L.P.L.	Rs.51.85p. or Rs.350 per case of 12 bottles of 750 ml.
(b) General Brand	Per L.P.L.	Rs. 61.48p. or Rs.415 per case of 12 bottles of 750 ml.
(c) Deluxe Brand	Per L.P.L.	Rs. 76.29p. or Rs. 515 per cases of 12 bottles of 750 ml.
(d) Premium Brand	Per L.P.L.	Rs. 118.51p. or Rs.800 per case of 12 bottles of 750ml.
(e) Super Premium Brand	Per L.P.L.	Rs.177.90 p. or Rs. 1200 per case of 12 bottles of 750 ml.
3. India-made foreign liquor, rectified spirit intended for the manufacture of Brandy, Whisky, Gin, Rum, Liquors, Cordial and other similar potable alcoholic preparations.	Per L.P.L.	Rs.61.48p. or Rs. 415 per case of 12 bottles of 750 ml.
4. (a) Wines containing not more than 42 percent of proof spirit.	Per L.P.L.	Rs.61.48p. or Rs.415 per case of 12 bottles of 750 ml.
(b) Wines containing more than 42 percent of proof spirit.	Per L.P.L.	Rs.14.22 per L.P.L. or Rs 96 per case of 12 bottles of 750 ml.
(c) Champagne and other sparkling wined containing not more than 42 per cent of proof spirit.	Per L.P.L.	Rs.14.22 per L.P.L. or Rs. 96 per case of 12 bottles of 750ml.

The Excise Duty on rum obtained by Canteens of Defense Personnel and other Para Military Forces stationed in Meghalaya like Assam Rifles, B.S.F., C.R.P.F., M.L.P. and home Guards shall be levied at the rate of Rs. 22.22 per L.P.L. or Rs. f150 per case of 12 bottles of 750 ml.

This cancels this Department Notification No. ERTS (E)-14/89/71, dated 28th April, 1995.

NOTIFICATIONS

¹Notification No ERTS (E)-58/80/126, dated 27.4.1995.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Excise Act 1 of 1910 as adapted by Meghalaya) and in modification of the this Department Notification No. ERTS (E)-58/80/105, dated the 1st April, 1993 the Governor of Meghalaya is pleased to make farther amendment to the Meghalaya Excise Rules (Assam Excise Rules, 1945 as adapted by Meghalaya); as follows:

For the Existing Table 1 under rule 244 of the aforesaid rule the following shall be substituted, namely:

“TABLE - I

Licence	Rate of Annual fee Rs.
1. Licence for wholesale of foreign liquor under Bond licenses.	70,000
2. Licence for retail sale of foreign liquor ‘Off’ the premises.	25,000
3. Licence for retail sale of foreign liquor ‘On’ the premises.	17,000
4. Licence for sale-of foreign liquor in hotels and restaurants.	17,000
5. Bar licence to holders of hotels or restaurants, clubs, theatres or cinemas.	17,000
6. Canteen tenant licenses under Military Canteen system.	6,500
7. Licence for distillery	60,000

This cancels this Department’s Notification No. ERTS (E) – 51/80/125, dated 28th April, 1995.

This Order shall come into force with immediate effect from 1st May, 1995.

PART VA.] THE GAZETTE OF MEGHALAYA, JULY 19, 1979**The 10th July, 1979**

No.ERT (E)32/7/4.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Act I of 1910 as adapted by Meghalaya), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Excise Rules (Assam Excise Rules as adapted by Meghalaya) in the manner hereinafter appearing:

1. Short title and commencement.- (i) These rules may be called the Meghalaya Excise (Amendment) Rules, 1979.

(ii) They shall come into force at once.

2. Addition of a new heading and rule.- After Rule 361, the following heading and rule shall be added, namely:-

“(9) CHECK POST

362 – Check post.- Government may set up check posts at such places as it may by notification specify and consequently barriers in the form of a contrivance may be erected at those places to enable traffic being intercepted, detained and searched”.

T.BUDKMA

Officer on Special Duty to the Govt. of Meghalaya,
Excise Registration and Taxation Department.

The 13th April, 1987

No. ERT (E) 44/87/9.- In exercise of the power conferred by Section 36 of the Meghalaya Excise (Assam Excise Act I of 1910 as adapted by Meghalaya), the Governor of Meghalaya is pleased to make the following amendments to the Meghalaya Excise Rules (Assam Excise Rules published under Assam Government Notification No.MEX.60/45/2, dated 11th April, 1945 as adapted by Meghalaya) (hereinafter referred to as the said Rules); namely:-

1. Short title and commencement.- (1) These Rules may be called the Meghalaya Excise (Amendment) Rules, 1987.

(2) They shall come into force at once.

2. Revision of fees under Rule 3.- For the existing rate of fees specified under sub-rule (2) of rule 3 of the said Rules the following new rates shall be substituted, namely:-

Rates of the pass fee on import of Indian made Foreign Liquor by private individuals under note to rule 3, namely:-

	Kind of foreign liquor	Rate when imported in bottle
	(1)	(2)
1. (1)	Whisky, Brandy, Gin, Rum, Wines, Liquors, Champagne and other wines.	Rs.4.25 p. per bottle of 750 ml. Rs.1.40 p. per bottle of 750 ml. on Rum imported for Defence Canteens.
(2)	Do.	Rs. 3.40 p. per bottle containing 600 ml.
(3)	Do.	Rs. 2.83 p. per bottle containing 500 ml.
(4)	Do.	Rs. 2,13 p. per bottle containing 375 ml.
(5)	Do.	Rs. 1.70 p. per bottle containing 300 ml.
(6)	Do.	Rs. 1.42 p. per bottle containing 250 ml.

THE GAZETTE OF MEGHALAYA, APRIL 30, 1987 [PART VA.]

	Kind of foreign liquor	Rate when imported in bottle
	(1)	(2)
2.	(1) Bear, Cider, Perry, Ale and other fermented liquors.	Re.0.40 p. per bottle containing 750 ml.
	(2) Do.	Re.0.35 p. per bottle containing 650 ml.
	(3) Do.	Re.0.32 p. per bottle containing 600 ml.
	(4) Do.	Rs.0.20 p. per bottle containing 375 ml.
	(5) Do.	Re.0.17 p. per bottle containing 325 ml.
	(6) Do.	Re.0.16 p. per bottle containing 300 ml.
	(7) Do.	Re.0.13 p. per bottle containing 250 ml.

3. **Revision of fees under Rule 245.-** In Rule 245 of the said Rules, for the existing rates of fees prescribed under Table II A the following new rates shall be substituted, namely:-

TABLE II A**INDIAN MADE FOREIGN LIQUOR**

Rate of vend fee (Gallonage fee) chargeable on retail sale under Table II A or Rule 245, namely:-

	Kind of liquor	Rate when imported in bottle
	(1)	(2)
1.	(1) Whisky, Brandy, Gin, Rum, Wines, Liquors, Champagne and other wines	Rs.4.25 p. per bottle of 750 ml. Rs.1.40 p. per bottle of 750 ml. Rum imported for the Defence Canteens.
	(2) Do.	Rs.3.40 p. per bottle containing 600 ml.
	(3) Do.	Rs.2.84 p. per bottle containing 500 ml
	(4) Do.	Rs.2.13 p. per bottle containing 375 ml
	(5) Do.	Rs.1.70 p. per bottle containing 300 ml
	(6) Do.	Rs.1.42 p. per bottle containing 250 ml

PART VA.]THE GAZETTE OF MEGHALAYA, APRIL 30, 1987 109

	Kind of foreign liquor	Rate when imported in bottle
	(1)	(2)
2.	(1) Bear, Cider, Perry, Ale and other fermented liquors.	Re.0.40 p. per bottle containing 750 ml.
	(2) Do.	Re.0.35 p. per bottle containing 650 ml.
	(3) Do.	Re.0.32 p. per bottle containing 600 ml.
	(4) Do.	Rs.0.20 p. per bottle containing 375 ml.
	(5) Do.	Re.0.17 p. per bottle containing 325 ml.
	(6) Do.	Re.0.16 p. per bottle containing 300 ml.
	(7) Do.	Re.0.13 p. per bottle containing 250 ml.

P.K. GOGOI
 Joint Secy. to the Government of Meghalaya
 Excise, Registration, Taxation & Stamps,
 Department.

MEGHALAYA EXCISE (AMENDMENT) RULES, 1995

Notification No. ERTS (E) -58/80/127, dated 27.4.1995.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Act f1 of 1910 as adapted by Meghalaya) and in partial modification of this Department Notification No. ERTS (E)-58/80/104, date 1st April, 1995 the Governor of Meghalaya is pleased to make further amendments to the Meghalaya Excise Rules (Assam Excise Rules as adapted and amended by Meghalaya) (hereinafter referred to as the principal rules) namely:

1. Short title and commencement.- (1) These Rules may be called the Meghalaya Excise (Amendment) Rules, 1995.

(2) They shall come into force with effect from 1st May, 1995.

2. Amendment of Rule 370.- (1) in Rule 370 of the Principal Rules, for the existing rule the following shall be substituted, namely:

“In Rule 370 IMFL (India-made foreign liquor) includes Brandy, Whisky, Rum, Vodka, Gin, Wine, Liquor and Beer.

“370. Imposition of pass fee for importing India-made foreign liquor in Meghalaya. - (1) Notwithstanding anything contained in these Rules, no import permit for import of I.M.F.L. into Meghalaya shall be issued to any person unless a pass fee for the privilege of such import of Rs.3 (Rupees three) only per bulk litre in respect of the IMFL other than Beer and of Rs.2 (Rupees two) only per bulk litre in respect of Beer has been paid.

(2) The fees payable under sub-rule (1) shall be made through the respective District or Sub-divisional Excise Offices before issue of import permit.

This cancels this Department Notification No. ERTS (E)-58/80/126, date 28th April, 1995.

MEGHALAYA EXCISE (AMENDMENT) RULES, 1995

Notification No. ERTS (E) - 8/80/124, dated 28. 4. 1995. - In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Act 1 of 1910 as adapted by Meghalaya) and in partial modification of this Department Notification No. ERTS (E)-58/80/64, date 12th September, 1990, the Governor of Meghalaya is pleased to make further amendments to the Meghalaya Excise Rules (Assam Excise Rules as adapted and amended by Meghalaya) (hereinafter referred to as the Principal Rules), namely:

1. Short title and commencement. - (1) These Rules may be called the Meghalaya Excise (Amendment) Rules, 1995.

(2) They shall come into force with immediate effect.

2. Amendment of Rule 210.- In Rule 210 of the Principal Rules, for the existing Clause (a), (b) and (c) the following shall be substituted, namely:

<i>a)</i> Centralised area	Rs.800
<i>b)</i> Other areas	Rs.1500

Explanation.- “Centralised areas” means those places in which the outstills are brought together to distilled liquor for supply to Government shops under the supervision of Excise staff posted in the area.

MEGHALAYA EXCISE (AMENDMENT) RULES, 1995

Notification No. ERTS (E) - 32/76/144, dated 4.11.1995. - In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Excise Act 1 of 1910 as adapted by Meghalaya) and in supersession of this Department Notification No. ERTS (E)-32/76/98, dated 19th May, 1983, the Governor of Meghalaya is pleased to make following amendments to the Meghalaya Excise Rules (Assam Excise Rules, 1945 as adapted) (hereinafter referred to as the Principal Rules), namely:

1. Short title and commencement. - (1) These Rules may be called the Meghalaya Excise (Amendment) Rules, 1995.

(2) They shall come into force with immediate effect.

2. Amendment of Rule 318 of the Principal Rules. - For the Rule 318 of the Principal Rules, the following shall be substituted, namely:

“318. Hotels, restaurants and bars. - Premises licensed as such hotels, restaurants and clubs and bars attached to such hotels, restaurants and clubs and also other premises licensed for ‘On’ sale of foreign liquor, may be kept open for the sale of liquor from 1.00 p.m. to 9.00 p.m.

Provided that tourist, on production of a special permission (No, and date to be entered in the Daily Sales Book), granted by the Collector may be served or supplied at any time specified in the aforesaid permission.”

MEGHALAYA EXCISE (AMENDMENT) RULES, 1995

Notification No. ERTS (E) - 32/76/144, dated 4.11.1995. - In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Excise Act 1 of 1910 as adapted by Meghalaya) and in supersession of this Department Notification No. ERTS (E)-54/85/9, dated 3rd September, 1986, the Governor of Meghalaya is pleased to make the following amendments to the Meghalaya Excise Rules (Assam Excise Rules, 1945 as adapted) (hereinafter referred to as the Principal Rules), namely:

1. Short title and commencement. - (1) These Rules may be called the Meghalaya Excise (Amendment) Rules, 1995.

(2) They shall come into force with immediate effect.

2. Amendment of Rule 320 of the Principal Rules. - For the Rule 320 of the Principal Rules, the following shall be substituted, namely:

“320. *Other premises.* - Premises other than those specified in Rules 319 and licensed for the wholesale or for retail sale of foreign liquor or for the retail sale of country spirit and out -stills shall be opened and closed at the following hours:

Name of premises		Opening Hours	Closing Hours
A- Foreign liquor -			
(i) Wholesale	From 16 th March to 15 th October	10 a.m.	7 p.m.
(ii) Retail 'OFF'	From 16 th October to 15 th March.	10 a.m.	6 p.m.

Provided that on special occasions the premises licensed for the retail 'Off' sale of foreign liquor may, with the previous sanction of the Collector be kept open till 10 p.m.

NOTIFICATIONS

The 19th November, 2008

No. ERTS (E)24/2008/7.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act Assam Act.1 of 1910 as adapted by Meghalaya) and in partial modification of Government Notification No. ERTS (E)1/98/47 dated 25th April, 2003 the Governor of Meghalaya is hereby pleased to make the following Rules further to amend the Meghalaya Excise Rules. (Assam Rules of 1945 as adapted and amended by Meghalaya). Hereinafter referred to as the Principal Rules, namely:-

- | | |
|----------------------------------|--|
| 1. Short title and Commencement. | 1) These rules may be called the Meghalaya Excise (amendment) Rules, 2008. |
| | 2) They shall come into force with immediate effect. |
| 2. Amendment of Rule 210. | In Rule 210 of the Principal Rules, for the existing Table -I, the following shall be substituted namely:- |
| | (a) Centralised area Rs. 1.500/- per annum. |
| | (b) Non-Centralised Rs.3, 000/- per annum. |
| 3. Amendment of Rule 243. | In Rule 243 of the Principal Rules, the following shall be substituted, namely:- |
| | The license fee and fee for Rs. 1.50, 000/- per annum renewal of license for Wholesale of Foreign Liquor & Beyond Warehouse. |
| 4. Amendment of Rule 244. | In Rule 244 of the Principal Rules of the existing Table-I, the following shall be substituted namely:- |

License Fee and Renewal Fee for :-

- (i) Retail sale of Foreign liquor + Rs.50,000/- per annum "OFF" the premises.
- (ii) Retail Sale of Foreign Liquor "ON" the premises.
 - (a) Bar License for starred = Rs 40,000/- per annum Hotels.
 - (b) Bar License for non-starred = Rs.35,000/- per annum Hotels. Restaurants, Clubs, Theatres, Cinemas, etc.

- (iii) Canteen license under Canteen = Rs,20,000/ per annum tenant;
- (iv) Distillery = Rs. 1, 10,000 /- per annum.
5. Amendment of Rule 245 The Gallonage fees for IMFL is Rs.50/- per case and Re. 12/- for Beer per case. The Availability fees for IMFL is Rs.25/- per case and for Beer Rs. 20 per case.
6. Amendment of Rule 252. In the Principal Rule, **in Rule 252:-**
- (i) In sub-rule (I) for the words and figures “Rs. 75,000/-”
- “
- The word and figures “Rs.1,30,000/-” shall be substituted (ii) in sub-Rule (2) for the worlds and figure Rs.1,00,000/- the word and figure “Rs.1,30,000/-” shall be substituted.
7. Amendment of Rule 253 & 254 In **Rule 253 & 254** of the Principal Rules the following shall be substituted, namely.
- Wholesale of Denature Spirit Rs.7, 500/- per annum.
- Retail Sale of Denature Spirit Rs. 2, 000/- per annum.
8. Amendment of 256. For Rule 256 of the Principal Rules the following shall be substituted namely.
- “**Fees for licensed sale of Rectified Spirit:** The fee for licensed issued to Chemist and Druggist and other firms or persons for Wholesale of pure rectified spirit for medicinal, industrial or scientific purposes shall be 1,200/- and for Retail Sale shall be Rs. 700/-
9. Amendment of Rule 258. For **Rule 258** of the Principal Rules, the following shall be substituted namely:
- “ **The Fees for a licensed sale of Medicated Wines by licensed dealer**” The holder of a license for the sale of medicated wine and similar preparations mentioned order mentioned in Order 35 (5) shall pay as an annual fee as Government may from time to time by notification fix subject to minimum of Rs. 1,000/-.
10. Amendment of Rule 261. For **Rule 261** of the Principal Rules, the following shall be substituted, namely:
- “**Fees for Bhang licensed medicinal purposes:** The holder of a Licence for the possession of duty paid Bhang and other intoxicating drugs except liquor, for the manufacture of bonafide medicinal preparations of Bhang and other intoxicating drugs except liquor to his own patient for bona fide medicinal purposes by a Medical Practitioner, Chemist, Druggist, Kaviraj or Hakim shall pay an annual fees as Government may from time to time by notification fix subject to a maximum of Rs. 1,000/-

11. Amendment of Rule 365

In **Rule 365** of the Principal Rules the following shall be substituted, namely, the fees for registration of a brand and label of an IMFL, beer and renewal thereof shall-

- (i) In clause (a) for the words "**thirty thousand**" and "fifteen thousand" the words "**forty five thousand**" shall be substituted.
- (ii) In clause (b) for the words "**fifteen thousand**" and "**seven thousand five hundred**" the words "**twenty two thousand**" shall respectively be substituted.

J.LYNGDOH

Secretary to the Government of Meghalaya
Excise Registration Taxation & Stamps Department.

The 3rd July, 2009

No. ERTS (E) 11/98/124. – In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Act 1 of 1910 as adapted by Meghalaya) the Governor of Meghalaya is hereby pleased to make the following Rules further to amend the Meghalaya Excise Rules. (Assam Rules of 1945 as adapted and amended by Meghalaya), hereinafter referred to as the Principal Rules, namely:

- (1) Short title and Commencement
- (1) These rules may be called the Meghalaya Excise (Amendment Rules) 2009.
- (2) They shall come into force with effect from the date of Notification.
- (i) Amendment of Rule 242
- For the existing Rule 242 of the Principal Rule, the following shall be substituted, namely – “Security Deposit” – an Advance deposit pledged as Security in favour of the Commissioner of Excise for due observance of the conditions and terms of the license and ensuring prompt payment of license fees shall be deposit by Vendors of Country Spirit Shops and holder of Outstill license. The amount of Security deposit will be as follows.
- | | |
|---|---|
| i. Jowai Country Spirit Shop | } @ 6 months
vend fee to be
paid in advance |
| ii. Country Spirit Shop outside Jowai | |
| iii. Outstills outside Centralised Area | = Rs.6,000/- |
| iv. Outstills within Centralised Area | = Rs.3,000/- |
- (ii) Amendments of rule 246
- For existing Rule 246 of the Principal Rule, the following shall be substituted , namely – “Security Deposit” – an advance deposit pledged as Security in favour of the Commissioner of Excise for due observance of the conditions and terms of the license and ensuring prompt payment of license fees shall be deposited by all licensees. The amount of Security deposit will be as follows:-
- | | |
|---|-------------------|
| (A) i. Bonded Warehouses | = Rs. 5,00,000/- |
| ii. Distillery/ Bottling Units | = Rs. 5,00, 000/- |
| iii. IMFL retail license | = Rs. 1,00,000/- |
| iv. Bar License | = Rs. 75,000/- |
| v. Methylated/ Rectified Spirit/
Medicinal and Toilet
preparations. | = Rs. 10,000/- |

(B) Label Registration of IMFL Beer
Wines BIO Companies/ Distilleries.

	<u>IMFL</u>	<u>Beer</u>
(a) IMFL & Beer		
(i) Companies Selling more than 1 lakh cases per year.	Rs. 7, 50, 000/-	Rs.4,00,000/-
(ii) Companies selling above 50, 000 cases but below one lakh cases per year.	Rs. 5,00,000/-	Rs.3,00,000/-
(iii) Companies selling below 50,000 cases per year.	Rs.2,50,000/-	Rs.2,00,000/-
(b) Wines & BIO		
	<u>Wines</u>	<u>BIO</u>
(iv) Companies selling above 5,000 cases per year.	Rs.2,00,000/-	Rs.1,00,000/-
(v) Companies selling below 5,000 cases per year.	Rs.1,00,000	Rs. 50,000/-

The Security Deposit shall be in form of a "CALL DEPOSIT" pledged in favour of Commissioner of Excise with a validity period of 5 years and renewable on expiry thereof and shall be deposited by all licensees prior to issue/ renewal of license.

The Security Deposit so pledged is liable to be forfeited in part or in full if –

- (i) License fee is not paid in time.
- (ii) Mismanagement of the Shop duly established through and after proper enquiry and
- (iii) Breach of any of the conditions of the license or infringement of any of the Excise Rules, in addition to any other penalty prescribed under the rules.

The Security Deposit in the amended Rules 242 & 246 will apply to existing as well as new security licenses by the Government.

J.LYNGDOH

Secretary to the Government of Meghalaya
Excise Registration Taxation & Stamps Department.

The 11th October 2010

No. ERTS (E) 11/98/262.- In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Act I of 1910 as adapted by Meghalaya), the Governor of Meghalaya is hereby pleased to further amend the Meghalaya Excise Rules (Assam Rules of 1945 as adapted) and amended by Meghalaya hereinafter referred to as the Principal Rules, namely:-

(I) Short title and Commencement -

- (1) These Rules may be called the Meghalaya Excise (Amendment Rules), 2010.
- (2) They shall come into force with effect from the date of notification.

(II) Amendment of Rule 246 - The rates of security deposit shown in rule 246 (A) of the Principal Rules at clause (A) (i) (ii) (iii) and (iv). The following shall be substituted namely.

(A) (i) Bonded Warehouse	-	Rs.3,00,000/-
(ii) Distillery/Bottling Units	-	Rs. 3,00,000/-
(iii) IMFL retail license	-	Rs. 50,000/-
(iv) Bar license	-	Rs. 40,000/-

The security deposit shall be made in the form of a fixed deposit which shall remain valid for a period of 5 (five) years pledged in favour of the Commissioner of Excise and shall be renewable on expiry thereof and be deposited by all licensees prior to issue/ renewal of license.

The Notification No. ERTS (E) 11/98/124: dated 3rd July, 2009 stands modified to the extent indicated above.

Commissioner & Secretary to the Government of Meghalaya.
Excise, Registration, Taxation & Stamps Department.

NOTIFICATIONS

The 15th June, 2012.

No. ERTS (E) 24/2008/34-36 - In exercise of the powers conferred by Section 36 of the Meghalaya Excise Act (Assam Excise Act I of 1910 as adapted by Meghalaya) and in partial modification of Government Notification No. ERTS (E)24.2008/7, dated. 19.11.2008, the Governor of Meghalaya is hereby pleased to make the following Rules further to amend the Meghalaya Excise Rules, (Assam Excise Rules 1945, as adapted and amended by Meghalaya), hereinafter referred to as the Principal Rules, namely:-

1. Short title and Commencement
 - (1) These rules may be called the Meghalaya Excise (Amendment Rules) 2012.
 - (2) They shall come into force with immediate effect.

2. Amendment of Rule 210

In Rule **210** of the Rules, for the existing clauses (a) and (b) , the following shall be substituted namely:-

(a) Centralised area	:- ₹. 2,000/- per annum.
(b) Non-Centralised	:- ₹. 4,000/- per annum.

3. Amendment of Rule 243

In Rule 243 of the Principal Rules, the following shall be substituted, namely:-

The license fee and fee for renewal of license for Wholesale of Foreign Liquor & Bonded Warehouse ₹.2, 00,000/- per annum.

4. Amendment of Rule 244

In rule 244 of the Principal Rules for the existing Table-I, the following shall be substituted, namely:-

License Fee and Renewal Fee for :-

(i) Retail sale of Foreign liquor - "OFF" the premises.	₹. 60,000/- per annum
(ii) Retail sale of Foreign Liquor "ON" the premises:-	
(a) Bar License for starred Hotels	= ₹. 60,000/- per annum.
(b) Bar License for non-starred Hotels, Restaurants, Clubs Theatres, Cinemas, etc.	= ₹.45,000/- per annum
(iii) Canteen, license under Canteen	= ₹.30,000/- per annum.
(iv) Distillery	= ₹.1,35,000/- per annum

5. Amendment of Rule 252 In the Principal Rule, in Rule 252:-
- (1) In sub rule (i) for the words and figures “ ₹.1,30,000/-” The word and figure “= ₹.1,70,000/-” shall be substituted (ii) in sub-rule.
- (2) for the words and figure = ₹.1,30,000/-, the word and figure “= ₹.1,70,000/-” shall be substituted.
6. Amendment of Rule 253 & 254 In Rule 253 & 254 of the Principal Rules the following shall be substituted, namely:-
- Wholesale of Denature Spirit: =₹.10, 000/- per annum.
- Retail Sale of Denature Spirit: = ₹.4, 000/- per annum.
7. Amendment of Rule 256. For Rule 256 of the Principal Rules, the following shall be substituted, namely:-
- “Fees for a licensed sale of Rectified Spirit”: The fee for license issue to Chemist and Druggist and other firms or persons for Wholesale of pure rectified spirit for medicinal, industrial or scientific purposes shall be = “₹.2,500/-” and for Retail Sale shall be “ ₹.1,500/-”
8. Amendment of Rule 258 For **Rule 258** of the Principal Rules, the following shall be substituted namely:-
- “The Fees for a licensed sale of Medicated Wines by licensed dealer”**; The holder of a license for the sale of medicated wine and similar preparations mentioned in Order 35 (5) shall pay an annual fee as Government may from time to time by notification fix subject to minimum of **₹.2,000/-**.
9. Amendment of Rule 261 For **Rule 261** of the Principal Rules, the following shall be substituted, namely:-
- “Fees for a Bhang licensed medicinal purposes”**: The holder of license for the possession of duty paid Bhang and other intoxicating drugs except liquor, for the manufacture of bona fide medicinal preparations there from, and for the possession and sale of bona fide medicinal preparations of Bhang and other intoxicating drugs except liquor to his own patient for bona fide medicinal purposes by a medical Practitioner, Chemist, Druggist, Kaviraj or Hakkim shall pay an annual fee as Government may from time to time by notification fix subject to a maximum of **₹.2,000/-**

10. Amendment of Rule 365

In **Rule 365** of the Principal Rules, the following shall be substituted, namely:- the fees for registration of a brand and label of an IMFL, beer and renewal thereof shall –

- (i) In clause (a) for the words “**forty five thousand**” the words “**sixty thousand**” shall be substituted.
- (ii) In clause (b) for the words “twenty two thousand” the words “**thirty five thousand**” shall be substituted.

J.LYNGDOH

Commissioner & Secretary to the Government of Meghalaya
Excise, Registration, Taxation & Stamps Department.